

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MORANI MOTORS PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Morani Motors Pvt. Ltd.
2.	Date of incorporation of corporate debtor	23/07/ 2002
3.	Authority under which corporate debtor is incorporated / registered	ROC Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50401RJ2002PTC017738
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.-5, Opposite Sitabari Tonk Road, Jaipur, Jaipur, Rajasthan, India, 302011
6.	Insolvency commencement date in respect of corporate debtor	04.02.2025
7.	Estimated date of closure of insolvency resolution process	03.08.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Satyendra Prasad Khorania IBBI/IPA-002/IP-N00002/2016-17/10002
9.	Address and e-mail of the interim resolution professional, as registered with the Board	402, 4th Floor , OK Plus, D P Metro , Opp. Pillar No. 94 ,New Sanganer Road ,Jaipur, Rajasthan ,302019, e-mail: skhorania@live.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	402, 4th Floor , OK Plus, D P Metro , Opp. Pillar No. 94 ,New Sanganer Road ,Jaipur, Rajasthan ,302019, e-mail: cirpmorani@gmail.com
11.	Last date for submission of claims	18.02.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at	(a) Weblink: https://ibbi.gov.in/en/home/downloads (b) Same as mentioned at point no 13 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Morani Motors Pvt. Ltd. on 04.02.2025.

The creditors of Morani Motors Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 18.02.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. (N/A), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.(N/A) to act as authorised representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Satyendra P. Khorania

**INTERIM RESOLUTION PROFESSIONAL
OF MORANI MOTORS PVT. LTD.**

Reg. No. IBBI/IPA-002/IP-N00002/2016-17/10002

AFA No.: AA2/10002/02/311225/203717 & Valid upto-31.12.2025

E-mail- cirpmorani@gmail.com , skhorania@live.com

Date: 06.02.2025

Place: Jaipur